

जो लोग इसके दोषी पाए जाएं उनके कड़े से कड़ा दंड दे और जो महिलाओं और बच्चों का अपहरण करके अनैतिक कार्य किया जा रहा है सरकार इसके रोकने के लिए तुरन्त कार्यवाही करे।

**Clearance of Irrigation Schemes and Release of Forest land for Kali-II Irrigation Scheme in Gujarat**

**SHRI GOPALSINH G. SOLANKI** (Gujarat): Madam, with this Special Mention, I want to request the Ministry of Water Resources and the Ministry of Environment and Forests to clear the two pending projects in the Panchmahal District of Gujarat State. They are Goma Irrigation Scheme and the other one is Kali-II Irrigation Scheme. Goma Irrigation Scheme is proposed in Kalol Taluka of Panchmahal District for which the Gujarat Government has accorded the revised administrative approval for Rs. 3,115 lakhs on 19.7.91. The project will provide the irrigation facilities in 4,804 hectares of land including 334 hectares of land of Central Horticultural Research Station. The project was under correspondence with CWC and the last letter was responded to by the Gujarat Government on 16.6.95 and the clearance is awaited. I may also state that the Government of India has agreed to diversion of 172.35 hectares of forest land for which the State Government has already paid Rs. 51.19 lakhs to the Forest Department towards the cost of compensatory afforestation. Also, 132 hectares of non-forest land has been transferred to the Forest Department, and the rest of the 40 hectares of land is likely to be transferred by this month. The rehabilitation and settlement plan has also been approved and the Planning Commission has agreed to include the scheme in the remaining period of the 8th Plan with the provision of Rs. 400 lakhs. This is being delayed for want of TAC clearance.

Madam, the Kali-II Irrigation Scheme is proposed in the Adivasi and remote area of Zalod Taluka, District

Panchmahal in Gujarat. This scheme was approved by the Gujarat Government in the year 1985. The scheme is to cost Rs. 615.20 lakhs and it will provide irrigation facilities to 1,515 hectares of land in 11 villages of the tribal area of Zalod Taluka. The Gujarat Government has already provided the budgetary amount of Rs. 50 lakhs for this minor irrigation this year, but the question of 102 hectares of forest land to be released by the Forest Department was involved, to which the State Government has agreed. But the order from the Government of India is awaited, and the poor Adivasis are being deprived of irrigation.

Therefore, I request the Minister of Water Resources and the Ministry of Environment and Forests to expedite both these schemes. Thank you, Madam.

**SHRI ANANTRAY DEVSHANKER DAVE** (Gujarat): I fully associate myself with this. So many projects of the Gujarat Government are pending with the Forest Department and the Environment Department since very long. These should be cleared as early as possible because the drinking water shortage is very acute in Gujarat, particularly in the Adivasi districts. So, please do something. I request the Government to take necessary action.

**Need for legislation of 30 percent reservation of seats for women in Parliament and Assemblies**

**SHRIMATI CHANDRIKA ABHINANDAN JAIN** (Maharashtra): Madam, criminalisation of politics has reached its zenith. In fact, I should say that it has reached its nadir in recent times with the mafia having its stranglehold over the politics and the economy in our country. All parties are to be blamed. We cannot just pinpoint one particular personality or one party and say that this particular party has been encouraging the nexus between politicians and criminals. I remember, in 1986 when I was the Minister of Education and Law in the

[Smt. Chandrika Abhinandan Jain] Maharashtra Government, I was the first one, being a Congress member, to raise my voice in protest against the criminalisation of politics in Maharashtra, and particularly in Bombay. I was a small little girl at that time. I gave interviews to magazines, I gave interviews to newspapers. These were published all over the country but the protest fell on deaf ears. What happened? What were the consequences which I had to face? I was thrown out of the Government. This was a lesson, that if you raise your voice against criminalisation of politics, you have to suffer the consequences. But, as I said earlier, all parties are to be blamed. We need to do introspection. Then, particularly, women are the victims. I will repeat it. Who are the victims of criminalisation of politics?

Women are the victims of this nexus between the politicians and the criminals. The Naina Sahani *tandoor* murder case is a gruesome and glaring reflection on our polity.

I would like to point out, Madam, that the number of women parliamentarians is coming down. If you look around in the Rajya Sabha—the House of Elders—you will find that after the last elections the number has come down. Earlier we were ten, and now we are hardly five or six lady Members in the Rajya Sabha. Same position prevails in the Lok Sabha. In the last Lok Sabha elections the number of women representatives was only seven or eight per cent. This was the lowest ever representation of women in Parliament. The number of women representatives in Parliament is coming down every year. The incidents of violence against women and harassment are increasing. Right now an hon. Member from the Opposition spoke about kidnapping and abduction of women from one State and their being forced into immoral trafficking. Not only that, dowry deaths are being reported every now and then and the cases of gang rape are on the increase. The incidents of violence, harassment, atrocities, malpractices and

injustice against women are increasing. The answer to these questions, to my mind, is to give 40% reservation to women in Parliament and in Assemblies. I will repeat that the only answer to this injustice being meted-out to women, bad treatment given to women, malpractices being perpetrated on women, is to give more and more power to women. We talk empowerment of women and giving more and more power to women. I request the Government, through you, Madam, that we should immediately come up with a legislation. For this purpose, a Bill has to be introduced in Parliament. This question was raised in this House a few months back when the Prime Minister was present and he assured the House that in principle all parties agree to give 30% representation to women in Parliament and Assemblies—all parties agreed. Such legislations are there in the Panchayats where women are being given 30% seats. These 30% seats are reserved for them. Such legislation is there in corporations and councils. Laws are being passed in this regard. Why don't we have similar legislation for Parliament and Assemblies? I would entreat the Government. I would request the Government. I would appeal to the Parliament, to the Prime Minister, through you, Madam, to come up with such a legislation so that there is a sharing of power by women and there is a sharing in the decision-making process by women politicians in Parliament and in Assemblies.

Finally, the Beijing Conference of World Women Parliamentarians is round the corner—in the first week of September we all lady Members of Parliament are visiting Beijing for attending this Conference—and it may be an opener and we will be setting a very good example if an immediate Bill for giving 30% reservation to women is introduced in Parliament. Thank you.

SHRIMATI MIRA DAS (Orissa): I associate myself with it.

SHRI R. MARGABANDU (Tamil Nadu): The Tamil Nadu Government has

passed a legislation for serving 30% seats for women. We have legislated for providing 30% reservation for women in all spheres.

### Inadequate Postal Facilities in Gujarat

श्रीमती आनन्दीबेन जेटाभाई पटेल (गुजरात):  
उपसभ्यक्ष महोदया, गुजरात पोस्टल सर्विस के प्रश्नों के बारे में मैं इस सदन का ध्यान आकर्षित करना चाहती हूँ।

यह बात सर्वविदित है कि आज डाक सेवा के कार्यक्षमता में बहुत गिरावट आई है और डाक हमें समय पर नहीं मिल, पाती है। डाकघर के कन्ट्रर पर भी लोगों की भीड़ जमी रहती है और लोग अपने कार्य शीघ्र नहीं निपटा सकते।

इसका एक ही कारण है कि भारतीय डाक विभाग न तो पर्याप्त स्टाफ देता है और न ही ओवरटाइम के बिलों का पैमेंट करता है। मेरी जानकारी के मुताबिक पिछले पांच सालों से डाक विभाग के नियमों के मुताबिक, जस्टिफिकेशन होते हुए भी कोई नया स्टाफ नहीं दिया गया है। गुजरात में निम्न जगहों का पूरा जस्टिफिकेशन हुआ है और यह जगह भरने के लिए दरखास्त पोस्टल अम्प्लॉयमेंट में पड़ी हुई है।

'पोस्टमैन 700, डाक सहायक या क्लार्क 500 और सुपरवाइज़र्स 100 की जगह खाली है। मुझे पता चला है कि सिर्फ मैट्रो सिस्टीज़ के लिए कुछ पोस्टमैन की जगह देने का सोचा जा रहा है। यह अच्छा प्रस्ताव है, लेकिन सिर्फ पोस्टमैन की जगह देने से इस प्रश्न का निराकरण होने वाला नहीं है। क्योंकि डाक सहायक, सुपरवाइज़र्स और सोर्टर्स स्टाफ अगर पर्याप्त नहीं है तो पोस्टमैन अपना काम तेजी से नहीं कर पायेंगे। मुझे खेद है कि मैट्रो सिस्टीज़ के अलावा और शहर जैसे सूरत, वडोदरा, आनंद, मेहसाणा आदि के लिए कोई सुझाव नहीं है।

यह दुख की बात है कि डाक विभाग न तो पर्याप्त स्टाफ देता है और न ओवरटाइम भत्तों का भुगतान करता है। मेरी जानकारी के मुताबिक इस साल 3 करोड़ रुपयों की ओवरटाइम एलाउंस के लिए गुजरात में ज़रूरत थी जबकि सिर्फ 1.39 करोड़ रुपये ही दिए गए। खास बात तो यह है कि पिछले साल के रुपये 1.32 करोड़ के बिल पड़े हुए हैं। यह पैडिंग ओ.टी.ए. बिलों की रकम हर साल बढ़ती जा रही है और डाक विभाग पर्याप्त रकम नहीं जुटा पाता और जिन्होंने नौकरी में ज्यादा समय ओवरटाइम काम किया है उनको पैसे नहीं मिल पाते।

मेरी जानकारी के मुताबिक गुजरात में दिए गए ओ.टी.ए. का एलाउमेंट और राज्यों से बहुत कम है और गुजरात के भले लोग चुपचाप यह अन्याय सहन कर लेते हैं। मैं माननीय मंत्री जी से इस बात पर ध्यान देने का अनुरोध करती हूँ।

मुझे दुख के साथ कहना पड़ता है कि बहुत लंबे असें से भेजे गए नए डाकखाने खोलने की दरखास्तें डाक विभाग में पड़ी हुई हैं और इसका कुछ नतीजा नहीं निकल रहा है। मैं माननीय संचार मंत्री जी से विनती करती हूँ कि 20 स्थानों पर नए डाकघर खोलने की दरखास्त तुरन्त मंजूर कर दें, क्योंकि गुजरात में बहुत तेजी से बहुत ज्यादा औद्योगिकरण और शहरीकरण हुआ और पोस्टल ट्रैफिक बहुत बढ़ गया है।

मकान और जमीन के बारे में मैं कहना चाहती हूँ कि डाकघरों के मकान की स्थिति बहुत दयनीय है।

... (व्यवधान) वर्षों पहले किराए पर रखे गए मकान बहुत बुरी हालत में हैं और अरसें पहले का किराया बहुत कम पड़ रहा है। इसी कारण मकान मालिक मकान को दुरुस्त नहीं कर पाता। डाक विभाग के अधिकारियों का "फाइनांशेल पावर्स" बहुत कम होने से वे लोग अच्छे मकान नहीं जुटा पाते और न ही पुराने मकान के किराए सुधार पाते हैं। इससे भी गंभीर बात यह है कि वर्षों पहले ली गई जमीन बिना कुछ बांध काम किए वैसी ही पड़ी है। यह बहुमूल्य जमीन के टुकड़े पर अगर मकान बनाए जायें तो लोगों को अच्छे डाकघर मिल सकते हैं। कुछ जमीन 15 साल से भी ज्यादा वर्षों से वैसी ही पड़ी हुई है। मेरे ही शहर में निम्नदर्शित प्लॉट जमीन बिना कुछ बांध काम पड़ी हुई है।

आनन्द नगर से 1968 से प्लॉट खरीदा हुआ है, पालडी में 1969 से प्लॉट खरीदा हुआ है, असारवा में 1967 से प्लॉट खरीदा हुआ है, मणीनगर में 1992 से, बापु नगर में 1983 से, नवरंगपुरा में 1984 से, अरविंद मिल का 1993 से और कैन्टोनमेंट का 1990 में खरीदा हुआ जमीन का प्लॉट यथावत् पड़ा रहा है।

अंत में कंप्यूटराइज़ेशन के बारे में है। मैं इस बात से प्रसन्न हूँ कि भारतीय डाक विभाग आधुनिकीकरण और कम्प्यूटराइज़ेशन में आगे बढ़ रहा है। मगर खेद की बात यह है कि लगाए गए नए मशीन व उपकरण के मेन्टेनेंस के लिए कोई विचार नहीं किया गया है। महोदया, गुजरात में एक सौ के करीब कम्प्यूटर्स लगाए गए हैं, लेकिन उन की देखभाल के लिए एक भी कम्प्यूटर इंजीनियर नहीं दिया गया है। मशीन सप्लाई करनेवाली कंपनियां अच्छी तरह से "आफ्टर सेल सर्विस" नहीं दे